

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **24.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/133(CHE)/2023
NAME OF THE PETITIONER(S) : Sunil Varghese
NAME OF THE RESPONDENTS : Kidim Indi Pvt Ltd and 4 Others
UNDER SECTION : Sec 213 of CA, 2013

ORDER

Present: Ld. Counsel Shri. K M Anand for the Petitioner.

Ld. Counsel Shri. Avinash Krishnan Ravi for the Respondents

No. 4 and 5.

Ld. Counsel Shri. K M Ashif for Respondents No. 1 to 3.

Reply of Respondent No. 2 and 3 is already on record.

Ld. Counsel for Respondents No. 4 and 5 seeks and is granted two weeks time to file Reply.

At request, Petitioner is directed to serve the copy of the petition afresh on the mail of the Counsel for the Respondents No. 4 and 5.

Ld. Counsel for the Petitioner submits that there is a development in the matter. The Petitioner after the notice has been removed as director in the sister companies.

He seeks and is granted time to file a detailed Rejoinder.

List the petition for hearing on **26.06.2024**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)